

अध्यक्ष महोदय : नहीं इस तरीके से मैं नहीं सुन सकता। कोई चीज ऐसे नहीं आ सकती है।

श्री काशीराम गुप्त : अध्यक्ष महोदय,
कल.....

अध्यक्ष महोदय : मैं ऐसे नहीं सुन सकता।
I have asked him again and again
to resume his seat.

श्री काशीराम गुप्त : अध्यक्ष महोदय,
कल.....

अध्यक्ष महोदय : घ्राप बैठ जाइये।
अगर आप अब भी नहीं मानते हैं तो रेकार्ड
नहीं किया जायगा।

श्री काशीराम गुप्त : **

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय,
टक्कर लग जाती तो।

अध्यक्ष महोदय : इस तरह से पार्लियामेंट
का काम कैसे चल सकता है। मुझ का दो
नाइन लिख कर भेज देते तो इस में उन का
नया नुबसान हो जाता। वह मुझ को लिख
सकते थे। He could have very easily
written to me.

श्री हुकम चन्द कछवाय : लिख कर देने
में तो आठ आठ दिन लग जाते हैं फिर भी
सुनवाई नहीं हांती है।

12.20 hrs.

PAPER LAID ON THE TABLE

ANNUAL REPORT OF TRADE MARKS
REGISTRY

The Minister of Commerce (Shri
Manubhai Shah): I beg to lay on the

Table a copy of the Annual Report of
the Trade Marks Registry for the year
ending the 31st March, 1966 under
section 126 of the Trade and Mer-
chandise Marks Act, 1958. [Placed in
Library. see No. LT-7349/66].

12.20½ hrs.

ARREST OF MEMBER

(Shri Mani Ram Bagri)

Mr. Speaker: I have to inform the
House. that I have received the fol-
lowing communication, dated the 17th
November, 1966 from the Sub-divi-
sional Magistrate, New Delhi:—

"I have the honour to inform
you that I have found it my duty
in the exercise of my powers as
sub-divisional magistrate to arrest
Shri Mani Ram Bagri, Member,
Lok Sabha, under sections 107/150,
Code of Criminal Procedure, on
the basis of the police report
dated the 15th November, 1966
saying that he had exhorted stu-
dents to take out procession to
Parliament Street in contraven-
tion of section 144, Criminal Pro-
cedure Code, which was a wrong-
ful act and so provocative that it
may occasion breach of peace and
public tranquility.

Shri Mani Ram Bagri was,
accordingly, arrested on the 17th
November, 1966 at about 6 p.m.
and was produced before me in
New Delhi courts. He was re-
manded to judicial custody till
the 28th November, 1966 and is at
present lodged in Tihar Jail,
Delhi, as he failed to produce the
security demanded, that is, two
sureties of Rs. 25,000 each with a
ball bond in the like amount."

श्री शौर्य (अलीगढ़) : अध्यक्ष महोदय,
मेरी ब्यवस्था सम्बन्धी आपत्ति है। श्री बागड़ी
की गिरफ्तारी कानूनी हो या गैरकानूनी,

**Not recorded.